

**GOVERNMENT OF INDIA  
MINISTRY OF SCIENCE AND TECHNOLOGY  
DEPARTMENT OF SCIENTIFIC AND INDUSTRIAL RESEARCH  
LOK SABHA  
UNSTARRED QUESTION NO. 91  
(TO BE ANSWERED ON 16.11.2016)**

**INDISCRIMINATE FILLING OF INDIAN AND FOREIGN PATENTS**

**91. SHRI DEVJI M. PATEL:**

**Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:**

- (a) whether the CSIR has recently and out a stern message to its laboratories to avoid indiscriminate filing of Indian and foreign patents;**
- (b) if so, the details thereof along with the reasons therefor; and**
- (c) the steps taken by the Government to put in place system and processes so that unimportant patents are not filed and demonetization of patents in pursued vigorously?**

**ANSWER**

**MINISTER OF STATE OF SCIENCE AND TECHNOLOGY AND EARTH SCIENCES  
(SHRI Y.S. CHOWDARY)**

- (a) Yes, Madam. CSIR has sent out a message to all its laboratories to avoid filing of patents without appropriate techno-commercial evaluation.**
- (b) In order to align the IP strategy of CSIR with the priorities of socio-economic development including escalating costs of patent filings, this message was sent to exercise utmost due diligence in filing of patents.**
- (c) CSIR has taken following steps to put in place an appropriate system:**
  - (i) Establishment of IP Directorate at CSIR to analyse IP (Intellectual Property) life cycle from generation to exploitation.**
  - (ii) Preparation of standard operating procedures (SOP) and guidelines for evaluation of invention in alignment with National IPR Policy.**

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